

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

Regional Bench - Court No. – I

Service Tax Appeal No. 31338 of 2017

(Arising out of Order-in-Appeal No.VIZ-EXCUS-002-APP-047-17-18 dt.30.08.2017 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals), Visakhapatnam)

M/s Meenakshi Constructions

Sarpavaram Road, Ramanayyapeta,
Kakinada, Andhra Pradesh – 533 005

.....Appellant

VERSUS

Commissioner of Central Tax

Visakhapatnam - GST

Port Area, Visakhapatnam,
Andhra Pradesh – 530 035

.....Respondent

Appearance:-

Shri E. Amrutha Rao, Managing Partner for the appellant.

Shri B. Subhas Chandra Bose, AR for the Respondent.

**Coram: HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE MR. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30581/2025

Date of Hearing: 16.12.2025

Date of Decision: 16.12.2025

[Order per: ANGAD PRASAD]

Shri E. Amrutha Rao, Managing Partner, submits on behalf of the appellant that they have opted for SVLDRS scheme, 2019 in relation to the issue covered in this appeal and have paid the applicable amount. Subsequent thereto, the department has also issued Form SVLDRS-4 No.L271219SV400158 dt.27.12.2019 towards full and final settlement of tax dues. Therefore, in view of Form SVLDRS-4 issued by the department, he is seeking withdrawal of the appeal.

2. Learned AR has no objection for the disposal of the matter as the disputed amount has been settled by appellant through the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 (SVLDRS).

(2)

3. Accordingly, the appeal is disposed of as withdrawn in view of the settlement between the parties under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the Open Court)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)

(ANGAD PRASAD)
MEMBER (JUDICIAL)

Veda